

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:4996
ANSWERED ON:19.04.2001
REAPPROPRIATION OF FUND
PRABHUNATH SINGH;RAGHUNATH JHA

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government are aware of the Railways reappropriating of fund against `nil` provisions therein;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Railways have carried out any investigation into such cases and if so, the outcome thereof;
- (d) if so, the action propose to be taken by the Government in this regard;
- (e) whether the Railways have not been able to keep a control over the accounting procedures and the authorities; and
- (f) if so, the reasons therefor ?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH)

(a) to (f) Reappropriations as permissible under the rules are resorted to taking note of developments during the year. For instance, works that are in the final stages of execution, and are expected to be completed in a certain financial year, are dropped from the list of works for the subsequent year and no further allocation is made to such works. However, due to some remnant contractual obligations, arbitration awards etc., some funds become necessary, which are allotted through reappropriations with the approval of the competent authority.

Railways have a good and tested system for budgetary, financial and accounting control. There is also an endeavour to effect improvements.